

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/TT/2016

Subject: Determination of transmission tariff for transmission assets under "Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region".

Date of Hearing : 24.5.2019

Coram : Shri P.K. Pujari
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited and 12 others

Parties present : Ms. Superna Srivastava, Advocate, PGCIL
Ms. Nehul Sharma, Advocate, PGCIL
Shri V. Srinivas, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL
Shri M.G. Ramachandran, Sr. Advocate, DANS Energy
Ms. Swapna Seshadri, Advocate, Shiga Energy
Shri Jaideep Lakhtakia, Teesta Valley

Record of Proceedings

PGCIL has filed the present petition claiming tariff of **Asset-I**: 220 kV DIC Rangpo-New Melli Line and associated bays at Rangpo and New Melli alongwith one no. 220 kV Bus Coupler Bay each at Rangpo and New Melli, **Asset-II**: 1 no. 31.5 MVAR Bus Reactor (1st) at New Melli and associated bay and **Asset-III**: 1 no. 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay under Sikkim Generation projects-Part-B in ER. The Commission allowed tariff for the said assets vide order dated 14.11.2017. The Commission approved the COD of the **Asset-II and III** as 31.1.2016 and 21.3.2016 respectively. The petitioner sought approval of the COD of **Asset-I** as 21.5.2015 under Regulation 4(3) of the 2014 Tariff Regulations. The Commission approved the COD of **Asset-I** as 21.5.2015 and held the IDC and IEDC in respect of Asset-I from 21.5.2015



to 21.9.2015 shall be borne by Jorethang and Rangit-IV in the ratio of LTA allotted to them.

2. Aggrieved by the aforesaid order of the Commission, DANS Energy Pvt. Ltd (DEPL) preferred Review Petition No. 28/RP/2018 which was disposed of by the Commission vide order dated 19.3.2019 observing that the issue of sharing of the transmission charges for the said three assets needs to be decided after hearing all the necessary parties and directed to reopen Petition No.183/TT/2016. The Commission further directed PGCIL to file amended "Memo of Parties" in Petition No. 183/TT/2016 making Shiga Energy Pvt. Ltd., Ranjit-II and any other generator for whom the instant transmission assets are envisaged and serve a copy of the petition on them.

3. Learned counsel for the petitioner submitted that they have impleaded all the necessary parties as respondents in the present petition and have also filed amended memo of parties. She sought three weeks' time to serve the copy of the petition on all the respondents who were there in the original petition and those who have now been impleaded as respondents.

4. The representative of Teesta Valley Power Transmission Limited (TPTL) has submitted that they have received a communication from PGCIL of TPTL's impleadment to the present proceedings just two days back and they need time to file reply to the petition. Learned counsel appearing for Shiga Energy Pvt. Ltd and DANS Energy Pvt. Ltd. submitted that they have filed their reply.

5. After hearing the parties, the Commission accepted the request of the petitioner and directed it to serve a copy of the petition on all the respondents who were there in the original petition and those who have now been impleaded latest by 5.6.2019 and the respondents to file their reply by 28.6.2019 and the petitioner to file rejoinder, if any, by 12.7.2019.

6. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted. The next date of hearing will be intimated to the parties separately in due course of time.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

